

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 230-231 of 2020

In the matter of:

East Bengal Investment Pvt. Ltd. & Ors.

....Appellants

Vs.

Sudhir Mendiratta & Ors.

...Respondents

Present

For Appellants: Mr. Abhijeet Sinha, Sr. Advocate along with Mr. Saurabh Kalia, Mr. Aaryan Sharma & Mr. Saikat Sarkar.

For Respondents: Mr. Varun Sharma, for R-1 to 6.

ORDER
(Virtual Mode)

07.01.2021: Mr. Varun Sharma Learned Counsel appearing for Respondent No. 1 to 6 informs this Tribunal that he is filing 'Vakalatnama' before the Office of the Registry within three days from today. Further, he prays for time to file 'Reply'/ 'Response' of Respondent No. 1 to 6 and accordingly he is granted two weeks' time to file 'Reply'/ 'Response' for Respondent No. 1 to 6 with a copy being served to the Learned Counsel for Appellants well in advance three days before the next date of hearing. It is open to the Learned Counsel for the Appellant to file 'Rejoinder', if any, by the next date of hearing, of course, after serving due copies to the Learned Counsel for Respondent No. 1 to 6.

In the meanwhile, it is open to the Learned Counsel for the Appellants and Respondents to file their 'Notes of Submissions' on behalf of the Parties

containing not more than four of five pages together with 'Compilation of Judgments', if any, before the Office of the Registry within five days from today and the Office of the Registry is permitted to receive the same. The matter is adjourned to **8th February, 2021**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

Sim/nn